

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

203. IA/1960/2024 IN C.P. (IB)/896(MB)2021

IN THE MATTER OF

Vivek Omprakash Abrol

VS

Vibhusan Estates Private Limited

Section 9 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 02.05.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Akshay Petkar (PH)
For the Respondent: Mr. Gautam Ankhad (PH)

ORDER

I.A. 1960/2024

On the joint request of both the Ld. Counsels, adjourned to **09.05.2024**.

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)